

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 6**

**CP 69/2017**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **17.04.2024**

NAME OF THE PARTIES:    **AMIAD FILTRATION SYSTEMS (INDIA)**  
**PVT LTD**

Section 441 of the Companies Act, 2013

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**ORDER**

**CP 69/2017**

- 1) Neither the Counsel for the Petitioner nor the Authorised Representative for the jurisdictional Registrar of Companies are present.
- 2) The matter is listed today under the Caption "For Clarification". Earlier, this Bench Reserved the matter for Orders, on account of the fact that the Registrar of Companies has filed their Report in the present matter. However, while preparing the Orders, this Bench could not lay their hands upon the Report filed by the Respondent/Registrar of Companies.
- 3) In that view of the matter, the matter is now de-reserved. Registrar of Companies is directed to file and place on record their Report well before

the adjourned date thereby duly serving a copy to the other side well in advance.

- 4) Stand over to 03.05.2024, for further consideration and hearing. In the meantime, Petitioner herein is directed to ensure that the copy of the present Company Petition is available with the Registrar of Companies.
- 5) Petitioner is further directed to remain present in the Court on the next date of hearing and advance their submissions, without fail.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare